

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s DSK MILKOTRONICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s DSK Milkotronics Private Limited
2.	Date of incorporation of corporate debtor	09/05/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29300PN2012PTC143326
5.	Address of the registered office and principal office (if any) of corporate debtor	DSK Sunderban S.No.173, 174, 175, Sadestranali, Hadpsar, Pune, Maharashtra, India, 411028
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on – 14/02/2024 Order received on – 16/02/2024
7.	Estimated date of closure of insolvency resolution process	August 12, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anshul Gupta IP Reg. No: IBBI/IPA-002/IP-N00310/2017-18/10899
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 410, 4th Floor, Blue Rose Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra - 400066 Email ID: <u>contactanshulgupta@gmail.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 410, 4th Floor, Blue Rose Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra - 400066 Email ID: <u>dskmilkotronics.ibc@gmail.com</u>
11.	Last date for submission of claims	March 01, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, as per the information available at this point of time
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not Applicable



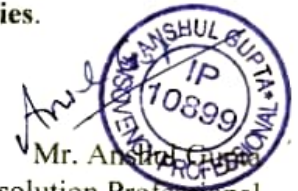
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s DSK Milkotronics Private Limited** on February 14, 2024

The creditors M/s DSK Milkotronics Private Limited, are hereby called upon to submit their claims with proof on or before March 01, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable), to act as authorised representative of the class [specify class] in Form CA. (NA, as per the information available at this point of time)

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Anshul Gupta

Interim Resolution Professional

IBBI Reg. No IBBI/IPA-002/IP-N00310/2017-18/10899

Address: 410, 4th floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power petrol pump, Western Express Highway, Borivali (east) – 400 066

AFA Valid upto: 06th November, 2024

Date: 19.02.2024

Place: Mumbai